

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'A' BENCH,
NEW DELHI

BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER, AND
SHRI N.K. BILLAIYA ACCOUNTANT MEMBER

ITA No. 3488/DEL/2017
[A.Y 2012-13]

Akshay Sekhri
F - 56A, Radhey Mohan Drive
Vill. Fatehpur Beri, New Delhi

Vs.

The Pr. C.I.T-3
New Delhi

PAN : BRPP S 9888 D

[Appellant]

[Respondent]

Date of Hearing : 25.02.2020

Date of Pronouncement : 25.02.2020

Assessee by : Shri Ved Jain, Adv

Revenue by : Shri Sanjay Goyal, CIT-DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the Pr. CIT - 3, New Delhi dated 28.03.2017 pertaining to A.Y 2012-13.

2. At the very outset, the ld. counsel for the assessee submitted that the appeal has become infructuous since the addition made by the Assessing Officer has been deleted by the ld. CIT(A) and the Revenue has not filed cross appeal against the same. Hence the ld. counsel for

the assessee sought permission for withdrawal of the appeal by making endorsement to this effect in the grounds of appeal.

3. The ld. DR raised no objection.

4. On such concession, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee in ITA No. 3488/DEL/2017 is dismissed as withdrawn.

The order is pronounced in the open court on 25.02.2020.

Sd/-

**[H.S. SIDHU]
JUDICIAL MEMBER**

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Dated: 25th February, 2020.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

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